

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Hearing Schedule for the month of September, 2014 (Advance)**

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
1.9.2014 Monday At 10:30 A.M.  Transmission	1.	MP/157/2014	SKPPPL	Grant of Connectivity and use of Inter State Transmission Line for evacuation of Power from the 96 MW Dikchu Hydro Electric Power in Sikkim. <i>(On admission)</i>
	2.	15/RP/2014	NTPC	Review of the Order dated 22.2.2014 passed by the Hon'ble Commission in Petition NO 184/TT/2011 approving the transmission tariff of ATS of Pallatana Gas Based Power Project and the Bongaigaon Thermal Power Station in North Eastern Region for the tariff period from 1.04.2009 to 31.3.2014.
	3.	127/TT/2014	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of tariff) Regulations 2014 for determination of provisional Transmission Tariff.
	4.	202/TT/2004	PGCIL	Approval for determination of transmission tariff from DOCO to 31.03.2019 for Asset-1 Splitting of 400 KV.
	5.	116/TT/2014	PGCIL	Approval for determination of Transmission Tariff from DOCO to 31.03.2019 for (A) 420KV, 125MVAR Bus Reactor at Jabalpur sub-station (DOCO: 01.04.2014)(C)420KV, 125MVAR Bus Reactor at Bhatapara Substation.
	6.	165/TT/2014	PGCIL	Approval for determination of transmission Tariff from DOCO to 31.3.2019 for 420 KV 125MVAR Bus Reactor at Shujalpur Sub-Station .
	7.	117/TT/2014	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC(Terms and Conditioptions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I:
	8.	185/TT/2014	PGCIL	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for Asset1: Aurangabad (MSETCL)-Aurangabad(PG) 400 KV D/C (Quad) Line (Ckt#1) and shifting of 400KV D/C Akola-Aurangabad (MSETCL) line to Aurangabad(PG) along with associated bays at both ends.
	9.	115/TT/2014	PGCIL	Approval for determination of Transmission Tariff from DOCO to 31.03.2019 for (A) 765KV 240MVAR Switchable Line Reactor of 765KV D/C Aurangabad-Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad substation
	10.	201/TT/2014	PGCIL	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for 765 KV S/C Satna-Gwalior ckt 2 transmission Line along with associated bays and respective line reactor at Satna & gwalior sub-station, under Vindhyaachal IV & Rihand III (1000 MW) (Group-3)
	11.	142/TT/2014	PGCIL	Approval for determination of transmission Tariff from DOCO to 31.03.2019 for extension of bays at 765/400 KV Indore S/S including Switchable Line Reactor (3*80 MVAR, 765 KV) at Indore (initially charged as Bus reactor under Interim Contingency Scheme till readiness of 765 KV S/C Indore-Vadodara T/L) (DOCO-01.04.2014) & 765 KV Indore-Vadodara T/L
	12.	192/TT/2014	PGCIL	Approval for determination of Transmission tariff for 3*80 MVAR, 765KV Line Reactor along with associated bays at Gwalior S/S only (to be used as Bus Reactor under interim

				contingency scheme, till readiness of 765 S/C Gwalior-Jaipur Transmission Line) (DOCO:01.03.2014) associated with Vindhyachal IV & Rihand III (1000 MW)
13.	118/TT/2014	PGCIL		Approval for determination of transmission Tariff from DOCO to 31.03.2019 for Assets (07 Nos) under Transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in ER
14.	139/TT/2014	PGCIL		Approval for determination of transmission Tariff from DOCO to 31.03.2019 for Fibre Optic Communication system (847.124 KM) in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in NR.
15.	247/TT/2013	PGCIL		Transmission Tariff of Assets (07 Nos) under transmission System for Transfer of Power from Generation Projects in Sikkim to NR/WR Part-B in ER for tariff block 2009-14.
16.	104/TT/2013	PGCIL		Transmission tariff for Siliguri-Purnea and other elements under ERSS-I.
17.	91/TT/2012	PGCIL		Transmission Tariff of PARABATI-III HEP in NR.
18.	288/TT/2013	PGCIL		Transmission Tariff from DOCO TO 31.03.2014 for tariff block 2009-14 for LILO of 400 kv D/C Nathpa Jhakri- Nallagarh (Triple Snowbird) line at Rampur under transmission System associated with Rampur HEP in Northern Region.
19.	111/TT2013	PGCIL		Transmission tariff for New Wanpoh, associated with NRSSXVI.
20.	45/TT/2013	PGCIL		Transmission Tariff for 400 KV D/C Balipara- Bongaigaon (Quad) Transmission Line and other assets under Transmission System associated with Kameng Hydro-Electric Project.
21.	241/TT/2014	PGCIL		Approval for determination of transmission tariff from 01.04.2014 to 31.03.2019 for 125 MVAR Bus reactor at Gorakhpur Extn. under Immediate Evacuation System Associated with Barh-II TPS (1320MW) in NR.
22.	242/TT/2014	PGCIL		Approval for determination of Transmission Tariff DOCO to 31.03.2019 for (A) 1*125 MVAR Bus Reactor at 400 KV Bachau S/S (Ant. DOCO: 01.09.2014), (C) 1*125 MVAR Bus Reactor at 400 KV Pirana S/S (Ant. DOCO: 01.09.2014), (D) 1*125MVAR Bus Reactor-1 at 400 KV Itarsi S/S 9Ant.DOCO: 15.07.2014), (E) 1*125MVAR Bus Reactor-2 at 400 KV Itarsi S/S (Ant. DOCO: 15.09.2014), (F) 1*125 MVAR Bus Reactor at 400 KV Gwalior S/S (DOCO: 01.07.2014) under Installation of Reactors (PART-II) in WR.
23.	243/TT/2014	PGCIL		Approval for determination of Transmission tariff of Special Protection Scheme(SPS) for Northern regional Grid Stage-II for tariff block 2014-19 period in NR.
24.	244/TT/2014	PGCIL		Approval for determination of transmission tariff from DOCO to 31.03.2019 for Asset i: 4*500 MVA, 765/400 KV ICT-2 with one spare unit at jabalpur 765/400 KV PS (DOCO: 01.04.2014), AssetII: 3*80 MVAR, 765 KV Line Reactor to be used as Bus reactor at jabalpur PS for Dharamjaygarh ckt #1 (DOCO:01.04.2014) Asset III f 765 KV3*110 MVAR, Bus Reactor-1 at Dharamjaygarh S/S alongwith S/S alongwith associated bays and LILO of 765 KV S/C Ranchi-WR polling Station (near Sipat) T/L at S/C Ranchi-WR Pooling Station (near Sipat) T/L at Dharmjaygarh (DOCO:01.04.2014), Asset IV: 765 KV, 3*110 MVAR Bus Reactor-2 at Dharmjaygarh S/S along with associated bays (DOCO: 18.04.2014)AssetV: 765 KV D/C Jharsuguda Pooling Station-Dharmjaygarh 9near Korba) Line (Ant. DOCO:25.07.2014) under transmission System for Phase-I generation projects in orissa (Part-B) in WR.
25.	245/TT/2014	PGCIL		Approval for determination of transmission Tariff from DOCO to 31.03.2019 for (A) Nellore Pooling Station and Kurnool

	26.	246/TT/2014	PGCIL	Substation and (B) 240 MVAR 765 KV line reactor at nellore end of one circuit and at Kurnool end of both circuits of Nellore-kurnool 765 KV line under Common System associated with ISGS projects in Krishnapatnam area of AP for tariff block 2014-19.  Approval for determination of transmission tariff from DOCO to 31.03.2019 Assets (09) Nos. under transmission System for phase-I Generation Projects in Orissa.-Part Ain ER
2.9.2014 Tuesday At 10:30 A.M.  Miscellaneous (Generation)	1.	170/MP/2013	JPL	Dispute pertaining to the composite scheme of supply for power to respondent Nos. 1 and 2 (situate in the State of Haryana).
	2.	319/MP/2013	TPDL	Petition seeking a declaration that COD by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices.
4.9.2014 Thursday At 10:30 A.M.  Miscellaneous (Renewable) And Public Hearing	1.	MP/267/2014	TEL	Petition seeking permission for allowing injection of infirm power from Units 51, 52 and 53 for testing including full load testing for the period beyond six months up to the declaration of commercial operation of the respective units.
	2.	77/MP/2014	TOWMCL	Application for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 along with supporting Affidavit. <i>(On admission)</i>
	3.	MP/187/2014	TPTCL	Petition under section 66 read with Section 79 (1) (k) and other appropriate provisions of the Electricity Act, 2003 seeking the indulgence of the CERC for passing appropriate orders/directions to enable the petitioner to import power from the hydro generation project being developed by Dagachhu Hydro Power Corporation in Bhutan
	4.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	5.	312/MP/2013	RSTEL	Petition in the matter of Power Purchase agreement 8 <sup>th</sup> January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited and in the matter of Compensatory Tariff on account of depreciation in rupee.
	6.	313/MP/2013	RSTEPL	Petition in the matter of the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private Limited & In the matter of Compensatory Tariff on account of Direct Normal Irradiance (DNI)
	7.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	8.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	9.	41/MP/2014	AREL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	10.	14/MP/2014	KVKEVPL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs.
	11.	MP/304/2013	GGEL	Petition for adjustment of generation tariff and other consequential reliefs.
4.9.2014 Thursday	1.	Public Hearing At 2:00 P.M.  Public Hearing	-	Draft Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Third Amendment) Regulations, 2014

	2.	At 3.00 P.M.	-	Draft Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and related matters) Regulations, 2014 for the tariff period from 1.4.2014 to 31.3.2009.
8.9.2014 Monday At 10:30A.M.	1.	187/MP/2014	TPTCL	Petition under section 66 read with Section 79 (1) (k) and other appropriate provisions of the Electricity Act, 2003 seeking the indulgence of the CERC for passing appropriate orders/directions to enable the petitioner to import power from the hydro generation project being developed by Dagachhu Hydro Power Corporation in Bhutan
9.9.2014 Tuesday At 10:30 A.M.	1.	172/MP/2013	JIPL	In the matter of Tilaiya Ultra Mega power Project entered into a PPA dated 10th September 2008 between Jharkhand integrated Power Limited and Jharkhand State Electricity Board and 17 Others.
Miscellaneous (Generation)	2.	14/MP/2013	SPL	Sasan Power Limited-compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee.
	3.	157/MP/2013	THDCIL	Revision of Declared Capacity for a day (in MW) for the generating stations of the Petitioner-THDC India Limited.
	4.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Order dated 20.09.2012 passed in Petition No 15 of 2010 by the Hon'ble Commission and Order dated 03.07.2013 in Appeal No 250 of 2012 passed by the Hon'ble Appellate Tribunal for Electricity.
	5.	33/MP/2014	TPDDL	Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations, 2009.
	11.9.2014 Thursday At 10:30 A.M.	1.	6/RP/2011	NLC
Generation Tariff and Review Petitions	2.	18/RP/2014	NTPC	Petition for review of order dated 13.05.2014 passed by Hon'ble Commission in Petition No 135/GT/2013 in the matter of revision of tariff of Kahalgaon Super Thermal Power Station Stage-I (840 MW) for the period 1.4.2009 to 31.3.2014
	3.	19/RP/2014	NTPC	Review of Order dated 15.5.2014 passed by Hon'ble Commission in Petition No.148/GT/2013 in respect of Revision of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.
	4.	16/RP/2014	NTPC	Review of order dated 15.5.2014 in petition No.188/GT/2013 revising the tariff of Singrauli Suoper Thermal Power sation,
	5.	20/RP/2014	NTPC	Review of Order dated 15.5.2014 in Petition No.139/GT/2013 revising the tariff of Anta Gas Power Station, (419.33 MW) for the period from 1.4.2009 to 31.3.2014 00MW) for the period from 1.4.2009 to 31.3.2014.
	6.	254/GT/2013	NTPC	Revised tariff of Feroze Gandhi Unchahar Thermal Power Station, St-III (210 MW) for the period from 1.4.2009 to 31.3.2014.
	7.	235/GT/2013	NTPC	Petition under 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulation,1999 for approval of tariff of Tanda Thermal Power Station (440MW) for the period from 01.04.2009 to 31.03.2014 after the truing up exercise
	8.	89/GT/2011	DVC	Petition for determination of tariff for Meija Thermal Power Station Phase-II, Units 1 & 2.
	9.	66/GT/2012	DVC	Determination of Tariff for Durgapur Steel Thermal Power Station Units 1 & 2 (2X500 MW=1000 MW) from the respective dates of their commercial operation for the period applicable for

				2009-14
16.9.2014 Tuesday At 10:30 A.M.	1.	14/MP/2013	SPL	compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee
[Transmission Tariff/ Licence and Miscellaneous (Generation & Transmission)]	2.	170/MP/2013	JPL	Dispute pertaining to the composite scheme of supply for power to respondent Nos. 1 and 2 (situate in the State of Haryana).
	3.	319/MP/2013	TPDDL	Petition seeking a declaration that COD by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices.
	4.	310/MP/2014 with I.A. No.44/2014	SPL	Petition Under section 79 (1) (c) read with section 79 (10) (h) and 79 (10) (k) of the Electricity Act,2003 read with para 6.5. of the CERC (Indian Electricity Grid Code) Regulations, 20110 for regulation/utilization of unrequisioned power.(On admission)
	5.	RP/024/2014	PXIL	Review of Order dated 2.7.2014 in Petition No 322/RC/2013 and Petion No.RC/003/2014. (on admission )
	6.	81/TL/2014	ILFSTNPC L	Application for Grant of Transmission Licence under Section 14 of the Electricity Act, 2003.
	7.	157/MP/2014	SKPPL	Grant of Connectivity and use of Inter State Transmission Line for evacuation of Power from the 96 MW Dikchu Hydro Electric Power in Sikkim.
	8.	33/MP/2014	TPDDL	Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff Regulations, 2009.
	9.	112/TT/2013	PGCIL	Approval of Transmission Tariff of Assets (09 Nos.) under Transmission System for Phase-I Generation Projects on Orissa-Part A in Eastern Region for tariff block 2009-14 from Anticipated DOCOs.
	10.	43/TT/2013	PGCIL	Approval under Regulation-86 for transmission tariff for Spare ICTs and Reactors under Provision of Spare ICTs and Reactors for Eastern Region from DOCO to 31.3.2014.
	11.	241/TT/2014	PGCIL	Approval of transmission tariff for 125 MVAR Bus Reactor at Gorakhpur Extn. under Immediate Evacuation System Associated with Barh-II TPS (1320 MW ) in NR tariff block 2014-2019.
	12.	242/TT/2014	PGCIL	Approval for determination of Transmission Tariff DOCO to 31.03.2019 for (A) 1*125 MVAR Bus Reactor at 400 KV Bachau S/S (Ant. DOCO: 01.09.2014), (C) 1*125 MVAR Bus Reactor at 400 KV Pirana S/S (Ant. DOCO: 01.09.2014), (D) 1*125MVAR Bus Reactor-1 at 400 KV Itarsi S/S 9Ant.DOCO: 15.07.2014), (E) 1*125MVAR Bus Reactor-2 at 400 KV Itarsi S/S (Ant. DOCO: 15.09.2014), (F) 1*125 MVAR Bus Reactor at 400 KV Gwalior S/S (DOCO: 01.07.2014) under Installation of Reactors (PART-II) in WR.
	13.	243/TT/2014	PGCIL	Approval for determination of Transmission tariff of Special Protection Scheme(SPS) for Northern regional Grid Stage-II for tariff block 2014-19 period in NR.
	14.	244/TT/2014	PGCIL	Approval for determination of transmission tariff from DOCO to 31.03.2019 for Asset i: 4*500 MVA, 765/400 KV ICT-2 with one spare unit at jabalpur 765/400 KV PS (DOCO: 01.04.2014), AssetII: 3*80 MVAR, 765 KV Line Reactor to be used as Bus reactor at jabalpur PS for Dharamjaygarh ckt #1

	15.	245/TT/2014	PGCIL	<p>(DOCO:01.04.2014) Asset III f 765 KV3*110 MVAR, Bus Reactor-1 at Dharmjaygarh S/S alongwith S/S alongwith associated bays and LILO of 765 KV S/C Ranchi-WR polling Station (near Sipat) T/L at S/C Ranchi-WR Pooling Station (near Sipat) T/L at Dharmjaygarh (DOCO:01.04.2014), Asset IV: 765 KV, 3x110 MVAR Bus Reactor-2 at Dharmjaygarh S/S along with associated bays (DOCO: 18.04.2014)AssetV: 765 KV D/C Jharsuguda Pooling Station-Dharmjaygarh 9near Korba) Line (Ant. DOCO:25.07.2014) under transmission System for Phase-I generation projects in orissa (Part-B) in WR.</p> <p>Approval for determination of transmission Tariff from DOCO to 31.03.2019 for (A) Nellore Pooling Station and Kurnool Substation and (B) 240 MVAR 765 KV line reactor at nellore end of one circuit and at Kurnool end of both circuits of Nellore-kurnool 765 KV line under Common System associated with ISGS projects in Krishnapatnam area of AP for tariff block 2014-19.</p>
<p>18.9.2014 Thursday At 10:30 A.M.</p> <p>Miscellaneous (Transmission)</p>	1.	MP/85/2014	PGCIL	Non- payment of transmission charges pertaining to LTA of 119.19 MW power from Mejia Unit # 8 (DVC) by Damodar Valley Corporation (DVC), Kolkata. <i>(On maintainability)</i>
	2.	MP/164/2014	PGCIL	Petition for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Salakati and Bongaigaon Sub- Stations for the year 2013-14 in respect of Eastern and North Eastern Region.
	3.	MP/54/2014	RIL	Petition under Section 17(3) of the Electricity Act, 2003 for amalgamation/merger WRTML and WRTGL with Reliance Infra.
	4.	MP/114/2014	PGCIL	Petition to Remove Difficulty to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition and seeking direction from this Honourable Commission relating to construction of 400/220KV Yelahanka substation under System Strengthening in SR-XII and construction of Madhugiri-Yelahanka 400KV D/C (quad) line under System Strengthening in Southern Region-XIII.
	5.	MP/136/2014	PGCIL	Petition under Section 79(i) (c)7 (f) of the Electricity Act,2003 and regulation32 of the CERC (Grant of Connectivity, long term access and medium term Open Access in Inter-State transmission and related matters) Regulation,2009
	6.	MP/126/2014	TECA	Petition under Section 70 of the Electricity Act, 2003 read with Regulation 2(8), 2(34) and 3 of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 as amended, and Regulations 24 and 111 of the CERC (Conduct of Business) Regulations,1999
	7.	MP/211/2014	D.B.Power	Seeking permission to allow extension of the period for injection of power for testing including full load testing of (600 MW) situated at village Barradarha, janjgir Champa District, chhattisgarh beyond 6 months from initial synchronization.
	8.	MP/225/2014	PGCIL	Petition under regulation-54 power to relax and under regulation 55 power to remove difficulty of the CERC (Terms & Conditions of Tariff), Regulations, 2014 read with regulation 24 and 111 of CERC (Conduct of Business) Regulations, 1999 for relaxation of CERC (Terms and Conditions of Tariff) Regulations, 2014.
	9.	MP/5/2014	Electricity Dept.Govt. of Goa.	Petition under Section 79(i)(c) and 79(i)(k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission Charges and losses) regulations, 2010 and regulations 110,111,112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	10.	MP/284/2014	JPL	Petition Under Section 79 (1) (k) of the Electricity Act,2003 read with Regulation 8(7) of the CERC (Grant of Connectivity Long term Access and Medium Term open Access in Inter-State

	11.	MP/309/2014	NTPC	transmission and related matters) Regulations,2009.  Petition under Regulation of 8 of CERC (Grant of Connectivity Long -term Access and Medium-term Open Access in interstate Transmission and related matters)2009 and Permission to allow extension of the period for injection of infirm power for testing including full load trial operation of unit #IV (660 MW) of Barh Super Thermal Power Station,Stage-II.
18.9.2014 Thursday At 2:30 P.M.	1.	170/MP/2013	JPL	Dispute pertaining to the composite scheme of supply for power to respondent Nos. 1 and 2 (situate in the State of Haryana).
	2.	391/MP/2013	TPDDL	Petition seeking a declaration that COD by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices.
23.9.2014 Tuesday At 10:30 A.M.  Miscellaneous (Generation) (System operation) and non-compliance	1.	MP/120/2014	PGCIL	Petition seeking direction from this Hon'ble Commission relating to construction of Mysore (POWERGRID)-Kzikode (POWERGRID) 400 KV D/C line along with 400/220 KV Kzhikode substation (New) & extension of Mysore substation under Transmission system associated with Kaiga-3&4 (2x235 MW) project. <i>(On admission)</i>
	2.	SM/010/2014	-	Non-Compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges)Regulations, 2010.
	3.	SM/011/2014	-	Non-compliance of Sections 38 and 39 of the Electricity Act, 2003.
	4.	MP/83/2014	PGCIL	Petition to adjudicate the difference or dispute arisen with regard to the compensation, as detailed in the petition seeking direction from this Hon'ble Commission relating to construction of Edamon-Muvattapuzha (cochin) 400 KV D/C (quad) line section of Thirunelveli-Muvattapuzha(Cochin) 400 KV D/C (Quad) transmission line.
	5.	MP/69/2014	AMPPGPL	Petition for relinquishment of the Long Term open Access under the Bulk Power Transmission Agreement dated 29.7.2009, under Regulation 18 read with 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) regulations, 2009.
	6.	MP/30/2014	NLDC	Grant of Connectivity as per Regulation 8(2) and 8(4) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 and Regulation 4(2) and 6(6) of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007.
	7.	MP/84/2014	SPL	Petition read with statutory framework governing procurement of power through competitive bidding and Article 11.6 read with Article 17 of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for recovery of amounts claimed by Sasan Power Limited in terms of the Monthly Bills.
	8	MP/76/2014	SCPL	Petition for reduction of Long Term Open Access from 60 MW to 30 MW (Unit-I, 15 MW, Unit-II 15 MW) and refund of the excess transmission charges paid by the Petitioner as per the Bulk Power Transmission Agreement dated 30.04.2009.

<p>30.9.2014 Tuesday At 10:30 A.M.</p> <p>Miscellaneous (Generation) And Non- compliance</p>	1.	MP/156/2014 With I.A. No. 35/2014	APL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 executed between Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited and Adani Power Limited.
	2.	TL/221/2014	NRSSXXIX	Petition under section 14 read with section 15(1) of the Electricity Act, 2003 for grant of transmission License to NRSS XXIX transmission Ltd.
	3.	MP/19/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.
	4.	MP/20/2013	PGCIL	Revocation of licence and for vesting of the project in CTU.
	5.	MP/ 114/2013	NTPC	Petition under Sections 29 and 79 of the Electricity Act, 2003 and the applicable provisions of the Indian Electricity Grid Code.
	6.	SM/012/2014	Suo-Motu	Non-compliance of the CERC(Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.
	7.	SM/008/2014	Suo-Motu	Non-compliance of Section 29 of the Electricity Act, 2003 and Regulations 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Authority (Technical Standards) for Connectivity to the Grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standard) Regulations, 2010.
	8.	MP/15/2014	NEEPCO	Relaxation of heat rate norms of Assam Gas based Power Station (AGBP) and Agartala gas Turbine Power Station (AGTP) of NEEPCO as per provisions of Regulation 44 (Power to relax) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
	9.	MP/157/2013	THDCIL	Revision of Declared Capacity for a day (in MW) for the generating stations of the Petitioner-THDC India Limited.
	10.	I.A.No.43/2014 In Petition 92/MP/2014	KSKMPL	Application for directions regarding MTOA allocations for the month of June, 2013 and LTOA applications pending in accordance with open Access Regulations , for the capacity of 423 MW made available with effect from 1.8.2014.
	11.	I.A.No.48/2014 in Petition No. 252/GT/2013	JPVL	Application for withdrawal of I.A. No.2/2014 for fixation of provisional tariff of the generating station.
	12.	24/RP/2014	PXIL	Review of Order dated 2.7.2014 in Petition No 322/RC/2013 and Petition No.RC/003/2014.

(T. D. PANT)  
Deputy Chief (Legal)  
23.09..2014